

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....  
CC No(s). 19911/2011

(Arising out of impugned final judgment and order dated 09/11/2010  
in SA No. 697/2003 passed by the High Court of Judicature at  
Allahabad)

STATE OF U.P. &amp; ANR.

Petitioner(s)

VERSUS

MOTI LAL

Respondent(s)

(Office report on default)

Date : 04/08/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  
[IN CHAMBERS]

For Petitioner(s) Mr. Rajeev Dubey, Adv.  
Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Two weeks' further time is granted to learned  
counsel for the petitioners for filing the proof of  
deposit of cost of Rs. 500/- and documents as per  
undertaking given by him.

(Rachna)  
Sr. P. A.

(Renu Diwan)  
Court Master